

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR

IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 38 of 2020

Sri Ankush Kumar Nahata, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>18-08-2021</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. Rs. 51,317.00/- (Rupees Fifty One Thousand Three Hundred Seventeen) only left by deceased Sanskaran Nahata in the saving bank account being Saving Bank A/c No. 11870100099210 at Federal Bank, Tezpur Branch, District- Sonitpur, Assam.</p> <p>On perusal of the petition it is seen that petitioner Sri Ankush Kumar Nahata is a permanent resident of Vill: Kachri Gaon, Near Garia Math, Ward No. 4 P.O. & P.S. Tezpur, District: Sonitpur, Assam. It is further stated that at the time of death deceased left behind the heirs namely, Wife, Smti Kamala Devi Nahata, aged 67 years and Son, Sri Ankush Kumar Nahata, aged 35 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. Rs. 51,317.00/- (Rupees Fifty One Thousand Three Hundred Seventeen) only left in the saving bank account being Saving Bank A/c No. 11870100099210 at Federal Bank, Tezpur Branch, District- Sonitpur, Assam.</p> <p>On the basis of the application, notice was issued to the other legal heirs which was duly served and appeared</p>	

in court today with an affidavit stating that she has no objection of her son getting the legal heir certificate in respect of the estate of the deceased. On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand of the petitioner taken in the petition u/s 372 of Indian Succession Act.

In support of the contention, petitioner has submitted Death Certificate of his father deceased Sanskaran Nahata marked as Ext. 1 and Bank Pass book in the name of deceased Sanskaran Nahata marked as Ext. 2.

It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.

Having been satisfied with the authenticity of facts, petitioner Ankush Kumar Nahata appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. Rs. 51,317.00/- (Rupees Fifty One Thousand Three Hundred Seventeen) only with up to date interest, if any, left in the saving bank account being Saving Bank A/c No. 11870100099210 at Federal Bank, Tezpur Branch, District- Sonitpur, Assam.

Accordingly, succession certificate in favour of petitioner Sri Ankush Kumar Nahata in respect of schedule property of Rs. 51,317.00/- (Rupees Fifty One Thousand Three Hundred Seventeen) only with up to date interest, if any, is granted subject to payment of requisite Court fee.

Accordingly, the case is disposed off.

(C.B. Gogoi)
District Judge
Sonitpur, Tezpur